

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509

IB-3196/ND/2019

IA/4220/2022, IA/2275/2022, IA/2277/2022, CA/09/2023, IA-5001/2023

IN THE MATTER OF:

M/s Keshav Enterprises

.....Applicant

Vs.

Alupan Composite Panels Pvt Ltd

.....Respondent

SECTION

U/s 9 IBC Liquidation

Order delivered on 02.07.2024

CORAM:s

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Adv. Abhishek Anand, Adv. Karan Kohli,
Adv. Ishaan Dhingra, Counsels

For the EPFO : Kaushik dey in CA no. 8/23 and IA no. 5001/23

ORDER

CA/09/2023 & IA-5001/2023:-

Heard Ld. Counsel appearing on behalf of Appellant/Applicant (EPFO Department) and also heard Ld. Counsel appearing on behalf of Liquidator. Ld. Counsel for the Liquidator sought time to seek instructions from the Liquidator that why the amount admitted by the Liquidator was not paid in priority to the EPFO and was paid to the Financial Creditor. Explanation along with affidavit may be given on the next date of hearing. List this IAs on **09.08.2024**.

List all other IAs on **09.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**